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TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

CONTENTS

	<i>Pages.</i>
BILLS:	
No. 40 of 2018—The Tamil Nadu Town and Country Planning (Second Amendment) Act, 2018	278-282
No. 41 of 2018—The Tamil Nadu Town and Country Planning (Third Amendment) Act, 2018	283-294
No. 42 of 2018—The Tamil Nadu District Municipalities (Amendment) Act, 2018 ..	295-296
No. 43 of 2018—The Tamil Nadu Municipal Laws (Fifth Amendment) Act, 2018 ..	297-302
No. 44 of 2018—The Tamil Nadu Lokayukta Act, 2018	303-328
No. 45 of 2018—The Tamil Nadu National Law School (Amendment) Act, 2018 ..	329-330
No. 46 of 2018—The Chennai City Civil Court (Amendment) Act, 2018..	331-332
No. 47 of 2018—The Tamil Nadu Appropriation (No.3) Act, 2018	333-339

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th July, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 46 of 2018

A Bill further to amend the Chennai City Civil Court Act, 1892

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Chennai City Civil Court (Amendment) Act, 2018.

Short title
and commen-
cement

(2) It shall come into force on such date as the State Government may, by notification, appoint

Central Act
VII of
1892

2. In section 3-A of the Chennai City Civil Court Act, 1892, (hereinafter referred to as the principal Act), for the expression "ten lakhs of rupees", the expression "one crore rupees" shall be substituted.

Amendment of
section 3-A

3. In section 4 of the principal act, in sub-section(2), for the expression "twenty-five lakh rupees", the expression "one crore rupees" shall be substituted/

Amendment of
section 4

4. All suits pending in the High Court on the date of commencement of this Act and which would be within the cognizance of the Chennai City Civil Court under the provisions of the principal Act, as amended by this Act, shall stand transferred to the Chennai City Civil Court.

Transitory
Provision

STATEMENT OF OBJECTS AND REASONS.

The Registrar General, High Court of Madras has brought to the notice of the Government that owing to escalation of values of immovable properties and expansion of commercial activities in Chennai City, the High Court at the Original Side is over-flooded with cases and that it is high-time that the pecuniary jurisdiction of the City Civil Court should be enhanced suitably. The Registrar General, High Court of Madras has, therefore, recommended for the enhancement of the pecuniary jurisdiction of the City Civil Court from twenty five lakhs to one crore rupees. The Government have accepted the above said recommendations of the Registrar General, High Court, Madras and decided to amend the Chennai City Civil Court Act, 1892(Central Act VII of 1892) suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

K.SRINIVASAN,
Secretary.